

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:1968

ANSWERED ON:14.03.2017

Missing Persons

Mahtab Shri Bhartruhari;Raj Dr. Udit;Singh Dr. Bhola

**Will the Minister of HOME AFFAIRS be pleased to state:**

(a) whether cases of missing men, women and children have increased in the country, if so, the details thereof and the number of such cases registered, gender-wise, rackets busted, accused arrested, convicted, children traced/untraced, conviction rate achieved, steps taken to improve conviction rate and the action taken to trace all the missing children along with the action taken against the guilty, separately during each of the last three years and the current year, State/ UT-wise including NCT of Delhi;

(b) whether the Government has identified the reasons behind increase in such cases and if so, the details thereof;

(c) whether the Government has received complaints regarding nonregistration of such cases and dereliction of duty by State police personnel including Delhi Police, if so, the details thereof and the total number of such cases reported along with the action taken against guilty personnel during the said period, Statewise including Delhi Police;

(d) whether the Supreme Court has recently directed some of the States on missing children, if so, the details thereof and the reaction of the States in this regard; and

(e) the details of advisories issued by the Government to the States in this regard along with the other corrective steps taken by the Government to prevent such cases in future?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI HANSRAJ GANGARAM AHIR)

(a): As per information provided by the National Crime Records Bureau

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(NCRB), number of children, women and men, missing/traced/untraced during the years 2013, 2014 and 2015 is enclosed at Annexure I. The cases reported, cases chargesheeted, cases convicted, persons arrested, persons chargesheeted and persons convicted are enclosed at Annexure II.

(b) to (e): 'Police' and Public Order' being State subjects, the primary responsibility for preventing and combating the crime of human trafficking/ missing persons lies with the State Governments. Government of India attaches highest importance to the matter of prevention and combating of Human Trafficking/Missing persons and has taken a number of legislative and administrative measures. Government of India has adopted a multi-pronged approach by building strong linkages and partnerships with various stakeholders especially the States and UT Administrations including civil society, NGOs, corporate sector, international organizations like UNODC, UNCTOC etc to build an integrated response in combating human trafficking/missing persons and related transnational crimes. Ministry of Women & Child Development has set up web portals 'TrackChild' and 'Khoya-Paya' under its centrally sponsored Integrated Child Protection Scheme (ICPS) to track the missing and found children.

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This portal provides facility for searching missing children and matching of missing children with the recovered/found children could also be done based on pre-defined parameters such as name, age, parents details of date of missing etc.

There are two modules on TrackChild; one is used by the Police to upload the information of a missing child after registering FIR and second module used by Child Welfare Committees (CWCs), Juvenile Justice Boards (JJBS), staff of the Child Care Institutions (CCIs) or entering information of a recovered/ found child. A revised and user friendly version i.e. 2.0 TrackChild was launched for better connectivity and with enhanced features such as Mobile Application during 2015-16. The URL of TrackChild is [www.trackthemissingchild.gov.in](http://www.trackthemissingchild.gov.in)

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